

CENTRAL INFORMATION COMMISSION

No. CIC/OK/C/2006/00055

Dated, the 28th September, 2006

Name of the Appellant : Shri Ram Kumar Chaudhary
64/A-8, B.U. Bhandari,
Skyline, Duttanagar,
Dighi, Pune - 411 015.

Name of the Public Authority : Central Railway, Mumbai

DECISION

Shri Ram Kumar Chaudhary of the Duttanagar, Dighi, Pune applied to Shri S.C. Mudgerikar, DGM-cum-CPIO, Central Railways, Mumbai for information regarding travel details of two persons for journeys made between Pune-Mumbai/Mumbai-New Delhi together with verification of tickets and a copy of money received in respect of the verification fee paid for both the tickets. Initially, the applicant neither named the persons who had performed the journey nor given any details of the journeys made. It was only later through questions that he specified that these details related to the journeys made against the LTC facility that he had enjoyed. The CPIO rejected the request for information under Section 8(1)(a) and 8 (1)(h) of the RTI Act 2005. Aggrieved with the decision of the CPIO, Shri Chaudhary filed his first appeal with Shri G.R. Vij, AGM-cum-Appellate Authority, Central Railways, CSTM, Mumbai. The Appellate Authority also turned down Shri Chaudhary's request adding that the denial of information has been caused 'due to incomplete details provided by the Appellant'.

On the denial of information, Shri Chaudhary filed his second appeal with the Commission. The case was heard by the bench of Dr. O.P. Kejariwal through Videoconferencing on 28th August 2006.

While Respondents were represented by Shri S.C. Mudgerikar, the Appellant Shri R.K. Chaudhary was present in person.

The Commission heard both the parties and it was revealed that the details of the journeys Shri R.K. Chaudhary was asking for were performed during the Ghatkopar bomb blast case. The Respondents clarified that this matter was highly confidential in nature covered by the Section 8(1)(a) of the RTI Act and that they were already in

touch with the Police authorities i.e. ACP/CID Mumbai and Assistant Commissioner, Special Bureau, Mumbai, regarding the investigation of the Mumbai blast cases. They felt that any disclosure at this stage was likely to impede the process of investigation, which was underway.

Further, the Respondents submitted that Shri Chaudhary was himself working in the Special Bureau and that his Department too had given their opinion that these details may not be disclosed in view of the confidential nature of the information and the enquiry was underway.

The Commission accepted the explanation of the Railway authorities and dismissed the appeal of Shri Ram Kumar Chaudhary.

The Commission ordered accordingly.

Sd/-
(O.P. Kejariwal)
Information Commissioner

Authenticated true copy:

Sd/-
(L.C. Singhi)
Additional Registrar

Cc:

1. Shri Ram Kumar Chaudhary, 64/A-8, B.U. Bhandari, Skyline, Duttanagar, Dighi, Pune - 411 015.
2. Shri G.R. Vij, Additional General Manager and Appellate Authority, General Manager's Office, Central Railway, Mumbai CST.
3. Shri S.C. Mudgerikar, DGM-cum-CPIO, Central Railway, CSTM, Mumbai.
4. Officer Incharge, NIC.
5. Press E Group, CIC.